S.O. 3145 - In exercise of the powers conferred by sub-section(4) of section 352 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby declares that, for the purposes of the said section, the tonnage of a ship shall with effect from the 1st January 1961 be determined in the manner specified below namely :-

1. The tonnage of an Indian ship shall be taken to be its registered tonnage with the addition of only the tonnage of the space calculated for the propelling power allowance, as determined in accordance with the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960.

2. The tonnage of a foreign ship belonging to a country whose rules for the measurement of tonnage of ships are recognized by the Central Government as being substantially the same as the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960, shall be taken to be its tonnage as determined in accordance with para 1.

3. The tonnage of a foreign ship belonging to a country whose rules for the measurement of tonnage of ships are not so recognized by the Central Government shall be taken to be the tonnage which, in the opinion of the Registrar of Indian Ships, would be the tonnage of the ship if she had been measured as far as practicable in accordance with the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960 and which is certified by the said Registrar as such.